

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

22.12.2014

OA No. 291/705/2014

Mr. Nand Kishore, Counsel for applicant.

Heard the learned counsel for the applicant. The learned counsel for the applicant submitted that the applicant applied for the post of Trainee Assistant Loco Pilot (Elect./Diesel) in pursuance to Recruitment of Employment Notice issued by the Railway Recruitment Board, Kolkatta. However, the applicant after being successful in the written examination was declared medically unfit in A-1 category. The learned counsel for the applicant submits that he is not pressing the prayer with regard to appeal against this medical certificate dated 17.07.2014 (Annexure A/1). However, he is praying for an alternative employment according to the Railway Board circulars and the rules.

In this regard the applicant has sent a legal notice dated 16.10.2014 (Annexure A/6) to the respondents. The learned counsel for the applicant argued that respondent no. 2 be directed to decide the legal notice expeditiously.

Having heard the rival submissions of the learned counsel for the applicant and after perusal of the documents on record, in the interest of justice respondent no. 2 is directed to consider and decide the legal notice send by the applicant dated 16.10.2014 (Annexure A/6) expeditiously but in any case not later than three months from the date of receipt of a copy of this order according to the provisions of law.

The applicant is directed to send a copy of the paper book of this OA along with a copy of this order to respondent no. 2.

If the applicant is aggrieved by the decision taken by respondent no. 2 on his legal notice, he is at liberty to file substantive OA, if so advised.

With these observations & directions, the OA is disposed of at admission stage itself.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul